

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CrI.) No. 477/2018 in CrI.A. No. 60/2007

(Arising out of impugned final judgment and order dated 15-05-2018 in CrI.A. No. No. 60/2007 passed by the Supreme Court Of India)

JASWINDER SINGH (DEAD)

THROUGH LEGAL REPRESENTATIVE

Petitioner(s)

VERSUS

NAVJOT SINGH SIDHU & ORS.

Respondent(s)

WITH

R.P.(CrI.) No. 479/2018 in CrI.A. No. 59/2007 (II-B)

R.P.(CrI.) No. 478/2018 in CrI.A. No. 58/2007 (II-B)

Date : 03-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.  
Mr. Sudhir Walia, Adv.  
Ms. Niharika Ahluwalia, Adv.  
Ms. Ambika Atrey, Adv.  
Dr. Abhishek Atrey, Adv.  
Mr. Abhishek Atrey, AOR

Ms. Jyoti Mendiratta, AOR

For Respondent(s) Mr. P. Chidambaram, Sr. Adv.  
Mr. Manu Sharma, Adv.  
Mr. A. Karthik, AOR  
Ms. Smrithi Suresh, Adv.  
Mr. Vijay Singh, Adv  
Mr. Arsh Khan, Adv.  
Mr. Saaketh Kasibhatla, Adv

UPON hearing the counsel the Court made the following  
O R D E R

As requested by the learned counsel for respondent No.1, by way of indulgence, we defer the hearing of these matters till 25<sup>th</sup> February, 2022.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

